

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CR No. 6257 of 2019

Joginder Singh (since deceased) through his LR's & anr..

... Petitioner

V/s

Dhara Singh (since deceased) through his LR's & ors

..... Respondents

Resp.No.1- Dhara Singh (since deceased) son of S. Wazir Singh,
through his LR's.

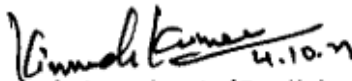
(i) Lakha Singh s/o Sh. Dhara Singh

(ii) Jassa Singh s/o Sh. Dhara Singh

Both residents of Village Tito Kheri,
Tehsil Safidon, District Jind

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against them/him to appear in this Court on **30.11.2021(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 4th
October' 2021.


Superintendent (Judl.),
For Registrar (Judicial)

